

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

RP-5 of 2009 in Appeal No.181 of 2008

Dated: 3rd November, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

D.E.R.C

Versus

BSES Rajdhani Power Pvt.Ltd.

... Appellant (s)

... Respondent (s)

Counsel for the Appellant (s) : Mr. Meet Malhotra
Mr. Ravi S.S. Chouhan
Counsel for the Respondent(s) : Mr. Amit Kapoor
Ms. Poonam Verma

ORDER

The Secretary (Power), Sikkim is present. After consultations with the Officers concerned, he submits that Selection Committee will be convened and interview will be held on 23.11.2010. Forum of Regulator has submitted a report of the Report committee, copy of which has been given to Amicus Curiae. The Amicus Curiae Counsel will look into it and will make written submissions suggesting some other directions.

The compliance report must be submitted by the Secretary (Power), Sikkim, with a copy to the learned Counsel, on or before 10.12.2010.

Post the matter on **14.12.2010 for reporting compliance.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

PK/JS